FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RAHUL SALES LIMITED

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor	RAHUL SALES LIMITED
2.	Date of Incorporation of the corporate debtor	10.09.1991
3.	Authority under which the Corporate Debtor is incorporated / registered	Registrar of Companies, Chandigarh under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of the Corporate Debtor	U55109CH1991PLC011625
5.	Address of the registered office and principal office (if any) of corporate debtor	REGD. OFFICE: SCO 151-152 IInd Floor Sector 8 C Chandigarh
6.	Insolvency Commencement Date in respect of corporate debtor	14.09.2023
7.	Estimated date of closure of insolvency resolution process	12.03.2024 (180th day from the Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Khushvinder Singhal IBBI/IPA-002/IP-N00888/2019-2020/12833
9.	Address and e-mail of the interim resolution professional, as registered with the Board	House No.399, Sector12-A, Panchkula–Haryana 134112. Email ID: kvsinghal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	House No.399, Sector12-A, Panchkula–Haryana 134112. E-mail: RAHULSALES.CIRP@GMAIL.COM Mobile No.-+91-9914030030
11.	Last date for submission of claims	28/09/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es) – NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1.NA 2.NA 3.NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: http://ibbi.gov.in/downloadform.html Please refer Note 1 given below for applicable form(s) (b) Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Chandigarh has ordered the commencement of the Corporate Insolvency Resolution Process of M/s. **RAHUL SALES LIMITED** on 14/09/2023.

The Creditors of M/s. **Rahul Sales Limited** are hereby called upon to submit their claims with proof on or before 28th September, 2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The **Financial Creditors** shall submit their claims with proof by **Electronic means only**. All other Creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms along with documentary proof in support of their claims:

Note-1

Form B: for claims by Operational Creditors (except Workmen and employees)
Form C: for Claims by Financial Creditors
Form CA: for Claims by Financial Creditors in a Class
Form D: for Claims by a workmen and employee
Form E: for Claims by Authorized Representative of Workmen and Employees
Form F: for Claims by creditors other than financial creditors and operational creditors

Submission of false or misleading proofs of claim shall attract penalties.

Kindly mention your contact details in the claim form so that any query regarding the claim can be resolved at the earliest. .

Khushvinder Singhal
(Reg. No IBBI/IPA-002/IP-N00888/2019-202012833)
Interim Resolution Professional in the matter of
Rahul Sales Limited

Date: 16.09.2023
Place: Chandigarh

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RAHUL SALES LIMITED

RELEVANT PARTICULARS

1.	Name of the Corporate Debtor	RAHUL SALES LIMITED
2.	Date of Incorporation of the corporate debtor	10.09.1991
3.	Authority under which the Corporate Debtor is incorporated /registered	Registrar of Companies, Chandigarh under the Companies Act, 1956
4.	Corporate Identity No. /Limited Liability Identification No. of the Corporate Debtor	U55109CH1991PLC011625
5.	Address of the registered office and principal office (if any) of corporate debtor	REGD. OFFICE: SCO 151-152, 2nd Floor, Sector 8 C Chandigarh
6.	Insolvency Commencement Date in respect of corporate debtor	14.09.2023
7.	Estimated date of closure of insolvency resolution process	12.03.2024 (180 th day from the Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Khushvinder Singhal IBBI/IPA-002/IP-N00888/2019-2020/12833
9.	Address and e-mail of the interim resolution professional, as registered with the Board	House No.399, Sector12-A, Panchkula–Haryana 134112. Email ID: kvsinghal@gmail.com
10.	Address and e-mail to be used for correspondence with the interimresolution professional	House No.399, Sector12-A, Panchkula–Haryana 134112. E-mail: rahulsales.cirp@gmail.com Mobile No.-+91-99140-30030
11.	Last date for submission of claims	28/09/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es) – NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1.NA 2.NA 3.NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: http://ibbi.gov.in/downloadform.html Please refer Note 1 given below for applicable form(s) (b) Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Chandigarh has ordered the commencement of the Corporate Insolvency Resolution Process of M/s. **RAHUL SALES LIMITED** on 14/09/2023.

The Creditors of M/s. **Rahul Sales Limited** are hereby called upon to submit their claims with proof on or before 28th September, 2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The **Financial Creditors** shall submit their claims with proof by **Electronic means only** All other Creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms along with documentary proof in support of their claims:

Note-1

Form B: for claims by Operational Creditors (except Workmen and employees)
Form C: for Claims by Financial Creditors
Form CA: for Claims by Financial Creditors in a Class
Form D: for Claims by a workmen and employee
Form E: for Claims by Authorized Representative of Workmen and Employees
Form F: for Claims by creditors other than financial creditors and operational creditors

Submission of false or misleading proofs of claim shall attract penalties.

Kindly mention your contact details in the claim form so that any query regarding the claim can be resolved at the earliest.

Khushvinder Singhal
(Reg. No IBBI/IPA-002/IP-N00888/2019-202012833)
Interim Resolution Professional in the matter of Rahul Sales Limited

Date: 16.09.2023
Place: Chandigarh

दिवाला प्रस्ताव प्रक्रिया) विनियमों, 2016 के विनियम 6 के अधीन)

राहुल सेल्स लिमिटेड के लेनदारों के ध्यानार्थ

संबंधित विवरण

1.	कॉर्पोरेट ऋणी का नाम	राहुल सेल्स लिमिटेड
2.	कॉर्पोरेट ऋणी के समावेश की तिथि	10.09.1991
3.	प्राधिकारी जिसके अंतर्गत कॉर्पोरेट व्यक्ति समावेश/पंजीकृत है	रजिस्ट्रार ऑफ कंपनीज, चंडीगढ़ कंपनीज एक्ट, 1956 के तहत
4.	कॉर्पोरेट ऋणी का कॉर्पोरेट पहचान नंबर/सीमित दायित्व पहचान	U55109CH1991PLC011625
5.	कॉर्पोरेट ऋणी के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई है) का पता	पंजी. कार्यालयः एससीओ 151-152, दूसरी मंजिल, सेक्टर 8 सी चंडीगढ़
6.	कॉर्पोरेट ऋणी के परिशोधन की शुरुआती तिथि	14.09.2023
7.	दिवाला प्रस्ताव प्रक्रिया के समापन की अनुमानित तिथि	12.03.2024 (दिवाला शुरू करने की तिथि से 180 दिन)
8.	अंतरिम प्रस्ताव पेशेवर के रूप में कार्यरत दिवाला पेशेवर का नाम व पंजीकरण नंबर	श्री खुशविंद्र सिंघल, पंजीकरण नं. IBBI/IPA-002/IP-N00888/2019-20/12833
9.	अंतरिम प्रस्ताव पेशेवर का पता व ई-मेल जैसा कि बोर्ड के साथ पंजीकृत है।	म. नं. 399, सैक्टर- 12 ए, पंचकूला, हरियाणा 134112 ईमेल : kvsinghal@gmail.com
10.	अंतरिम प्रस्ताव पेशेवर से पत्राचार के लिए प्रयोग की जाने वाली इमेल तथा पता	म. नं. 399, सैक्टर- 12 ए, पंचकूला, हरियाणा 134112 ईमेल आईडीः rahulsales.cirp@gmail.com मोबाइल नंबर- 99140-30030
11.	दावों को प्रस्तुत करने की अंतिम तिथि	28.09.2023
12.	अंतरिम प्रस्ताव पेशेवर द्वारा निर्धारित धारा 21 की उप-धारा (6ए) के खण्ड (बी) के अधीन ऋणी की श्रेणी, यदि कोई है	श्रेणी का नाम- एनए
13.	श्रेणी में ऋणी के प्राधिकृत प्रतिनिधि के रूप में चिह्नित दिवाला पेशेवर के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	1. एनए 2. एनए 3. एनए
14.	(क) संबंधित फार्म और (ख) प्राधिकृत प्रतिनिधि का विवरण पर उपलब्ध है:	(क) web link: http://ibbi.gov.in/downloadform.html लागू फॉर्म के लिए कृपया नीचे दी टिप्पणी 1 को देखें (ख) लागू नहीं

एतद्द्वारा सूचना दी जाती है कि माननीय नेशनल कंपनी लॉ ट्रिब्यूनल, चंडीगढ़ बेंच ने 14.09.2023 को **मै. राहुल सेल्स लिमिटेड** की कारपोरेट दिवाला प्रस्ताव प्रक्रिया को शुरू करने का आदेश दिया है।

मै. राहुल सेल्स लिमिटेड के लेनदार को केवल प्रविष्टि नंबर 10 के अंतर्गत वर्णित पत्रों पर अंतरिम प्रस्ताव पेशेवर को 28 सितंबर, 2023 को या उस से पूर्व अपने दावों को प्रमाण सहित प्रस्तुत करने के लिए एतद्द्वारा आमंत्रित किया जाता है।

वित्तीय लेनदारो को केवल इलैक्ट्रॉनिक तरीके द्वारा अपने दावों का प्रमाण प्रस्तुत करना होगा। अन्य सभी लेनदारो को अपने दावे व्यक्ति, डाक द्वारा या इलैक्ट्रॉनिक तरीके द्वारा प्रस्तुत कर सकते हैं।

दावे के प्रमाण का प्रस्तुतीकरण भारतीय दिवाला और शोधन अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए दिवालिया प्रस्ताव प्रक्रिया) विनियमावली, 2016 के अध्याय IV के अनुसार करना चाहिए। दावे के प्रमाण को उनके दावे के समर्थन में दस्तावेजी प्रमाण के साथ निम्नलिखित निर्दिष्ट फॉर्म के माध्यम से प्रस्तुत किया जा सकता है:

टिप्पणी-1

फॉर्म बीः परिचालन लेनदार द्वारा दावे के लिए (कामगार व कर्मचारियों को छोड़कर)

फॉर्म सीः वित्तीय लेनदारों द्वारा दावे के लिए

फॉर्म सीएः श्रेणी में वित्तीय लेनदारों के दावे के लिए

फॉर्म डीः कामगार व कर्मचारियों द्वारा दावे के लिए

फॉर्म ईः कामगार व कर्मचारियों के प्राधिकृत प्रतिनिधि द्वारा दावे के लिए

फॉर्म एफः प्रचालनों तथा वित्तीय लेनदारों से अन्य लेनदारों द्वारा दावे के लिए

गलत या भ्रामक प्रमाणों को प्रस्तुत करना जुर्माने का हकदार होगा।

दावा प्रपत्र में संपर्क विवरण का उल्लेख करें ताकि दावे के बारे में किसी भी पूछताछ को तुरंत हल किया जा सके।

खुशविंद्र सिंघल,

(पंजी. सं. IBBI/IPA-002/IP-N00888/2019-20/12833)

दिनांकः 16.09.2023

अंतरिम प्रस्ताव पेशेवर

स्थानः चंडीगढ़

राहुल सेल्स लिमिटेड के विषय में